

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.502/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th October 2017, 10.30 A.M

Name of the Company	Aryan Mining & Trading Corporation Pvt.Ltd, -Versus- Brahmani River Pellets Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. GAURAV KHAITAN, Adv. } Respondent nos. 14 & 15
2. NIRMALYA DASGUPTA }
Adv. G Khaik
Advocate
25.10.17

1. ANUJ SINGH, Adv. }
2. URMILA CHAKRABORTY, Adv. } For the Petitioner An
25.10.17

1. SHREYA SINGH, ADV - For Respondent nos. 1, 8 and 4 S.
25/10/17

1. S. N. PANDEY, ADV - For Respondent no. 12. S.
25.10.17

1. Sonjya Ganguli
2. Adheesh Agarwal
3. Pooja Chakrabarti
4. Sonindita Bhattacharya } -7. Respondent Nos. 9, 10, 11 & 13 A.
25.10.17

P.T.O.

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 3, 4, 9, 10, 11, 12, 13, 14 and 15 are present.

Ld. Counsel for the respondents made a request that time for filing reply may be extended. Prayer is allowed. 10 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 5 days.

Matter already fixed on 15/11/2017.


(Jinan K.R.)

Member (J)



(Vijai Pratap Singh)
Member (J)